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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1445/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Dipak G. Mehta & Anr.

V/s.

Radius & Deserve Builders LLP.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Vibhav
Kushna

Advocate for
Respondent

Mr. Anilashan
Khatun

Representative of
Respondent

Shri. Jesh B.
Dadale
1/5 Dadale & Co

Advocate for
Plaintiff

ORDER

CP No. 1445/I&BP/CLB/MB/MAH/2017

For the Petitioner as well as Corporate Debtor side have agreed for settlement of ₹75 lakhs on the corporate debtor having agreed to pay this amount in three instalments by giving post-dated cheques dated 1.1.2018, 1.2.2018 and 1.3.2018 to the amount settled.

For the parties have arrived to this Settlement, the Corporate Debtor is hereby directed to file post-dated cheques as agreed upon and the Petitioner side is also to file withdrawal Memo on the next date of hearing on 27.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)